

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No(s) . 4271 OF 2015

PARAMJIT SINGH VIRK

Appellant(s)

VERSUS

HARYANA STATE & ANR.

Respondent(s)

WITH

CIVIL APPEAL No(s) . 4291-4293 OF 2015

CIVIL APPEAL No(s) . 4273-4280 OF 2015

CIVIL APPEAL No(s) . 4281-4290 OF 2015

CIVIL APPEAL No(s) . 4313 OF 2015

CIVIL APPEAL No(s) . 4309-4312 OF 2015

CIVIL APPEAL No(s) .17409 OF 2017
(Arising out of SLP(C) 24091/2014)

CIVIL APPEAL No(s) . 4272 OF 2015

CIVIL APPEAL No(s) . 4294-4308 OF 2015

CIVIL APPEAL No(s) . 4401 OF 2016

CIVIL APPEAL No(s) . 4314-4315 OF 2015

CIVIL APPEAL No(s) . 2642 OF 2016

CIVIL APPEAL No(s) .17406-17408 OF 2017
(Arising out of SLP(C) 9285-9287/2016)

CIVIL APPEAL No(s) . 6555 OF 2016

O R D E R

Leave granted.

In view of the order passed by this Court in C.A. Nos.3926-3940 of 2015 entitled Balbir Singh @ Balbir & Ors. Etc.Etc. vs. State of Haryana & Ors. Etc.Etc. on 22nd April, 2015, the instant appeals are allowed to the extent indicated in the order dated 22nd April, 2015.

.....J.
(ARUN MISHRA)

.....J.
(MOHAN M. SHANTANAGOUDAR)

NEW DELHI;

OCTOBER 26, 2017

ITEM NO.14

COURT NO.10

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4271/2015

PARAMJIT SINGH VIRK

Appellant(s)

VERSUS

HARYANA STATE & ANR.

Respondent(s)

WITH

C.A. No. 4401/2016 (IV)

SLP(C) No. 9285-9287/2016 (IV-B)

C.A. No. 4314-4315/2015 (IV)

C.A. No. 6555/2016 (IV)

C.A. No. 2642/2016 (IV)

C.A. No. 4291-4293/2015 (IV)

C.A. No. 4273-4280/2015 (IV)

C.A. No. 4281-4290/2015 (IV)

C.A. No. 4313/2015 (IV)

C.A. No. 4309-4312/2015 (IV)

SLP(C) No. 24091/2014 (IV-B)

C.A. No. 4272/2015 (IV)

C.A. No. 4294-4308/2015 (IV)

Date : 26-10-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Appellant(s)

Mr. Neeral Kumar Jain, Sr. Adv.

Mr. Sanjay Singh, Adv.

Mr. Umang Shankar, Adv.

Mr. Siddharth Jain, Adv.

Mr. Ugra Shankar Prasad, AOR

Mr. Jasbir Singh Malik, Adv.

Mr. Siddharth Mittal, AOR

Mr. Gautam Godara, Adv.

Mr. G. Ananda Salvam, Adv.

Mr. Gopal Balwant Sathe, AOR

Mr. Jasbir Singh Malik, Adv.
Ms. Usha Nandini. V, AOR

Mr. Rajat Sharma, Adv.
Mr. Dinesh Verma, Adv.
Mr. Subhasish Bhowmick, AOR

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Ms. Deepshikha Bharati, Adv.
Mr. Enderjeet, Adv.
Mr. Ashish Pandey, Adv.
Mr. Piyush Hans, Adv.
Mr. Anish Kumar Gupta, Adv.
Mr. Shekhar Raj Sharma, Adv.
Mr. Sanjay Kumar Visen, AOR

Dr. Kailash Chand, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

In view of the order passed by this Court in C.A. Nos.3926-3940 of 2015 entitled Balbir Singh @ Balbir & Ors. Etc.Etc. vs. State of Haryana & Ors. Etc.Etc. on 22nd April, 2015, the instant appeals are allowed to the extent indicated in the order dated 22nd April, 2015

(NEELAM GULATI)
COURT MASTER (SH)

(SIGNED ORDER IS PLACED ON THE FILE)

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER